

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 124 OF 2024**

IN THE MATTER OF:

Sukhbir Singh

...Applicant

Versus

Union of India & Ors.

...Respondents

NDOH -03.09.2025

INDEX

S. NO	PARTICULARS	PAGE NO.
1.	Clarification Affidavit filed by Respondent Nos. 7 to 13 in terms of the Order dated 28.08.2025 passed by this Hon'ble Tribunal.	1-3
2.	Proof of Service	4

Filed by



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Filed On: 01.09.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 124 OF 2024

IN THE MATTER OF:

Sukhbir Singh

...Applicant

Versus

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CLARIFICATION AFFIDAVIT FILED BY RESPONDENT NOS. 7
TO 13 IN TERMS OF THE ORDER DATED 28.08.2025 PASSED
BY THIS HON'BLE TRIBUNAL

I, Har Kishan Dalal, S/o. Bhim Singh, aged about 67 years, R/o. House No. 137, Sector -15-I, Gurugram, Haryana-122001, do hereby state on solemn affirmation as under:

1. That I am Respondent No. 10 in the abovementioned case and as such am fully conversant with the facts and circumstances of the case and hence, I am competent to affirm this affidavit on behalf of the Respondent No. 7 to 13.
2. The Respondent Nos. 7 to 13 herein are filing the present short affidavit in terms of the order dated 28.08.2025, wherein a question was raised regarding the applicability of the status quo order passed by the Hon'ble Supreme Court in the case titled **Pawan Kumar & Ors. vs. State of Haryana & Ors**, to the present case.



Har Kishan Dalal

3. At the outset, it is respectfully submitted that the abovementioned case pending before the Hon'ble Supreme Court and the Status Quo order passed therein have no applicability to the present case filed by Sukhbir Singh (the Applicant herein) pending before this Hon'ble Tribunal.
4. It is submitted that the issue raised before the Hon'ble Supreme Court in SLP (Civil) No. 14692 of 2010 mentioned above relates to land acquisition proceedings whereas the present case pending before this Hon'ble Tribunal is filed under the National Green Tribunal Act, 2010 and is in no way connected. Furthermore, insofar as the Applicant Sukhbir Singh is concerned, the Land Acquisition proceedings relating to his land have already attained finality, and the land has vested with the State Government i.e., Haryana Sehri Vikas Prathikaran. It is pertinent to note that the High Court has dismissed the Writ No. 20329 of 2011 filed by Sukhbir Singh challenging the Land Acquisition Proceedings vide detailed Judgment dated 06.05.2024. The said Judgment has not been challenged till date and the same has attained finality. (Please See Annexure R-9 in the Common Reply on behalf of the Respondent Nos. 7 to 13 @ pp.40-44).
5. It is pertinent to note that, at the stage of final arguments before this Hon'ble Tribunal, I.A. No. 225 of 2025 is filed by Applicant herein, and belatedly, a plea is raised regarding a status quo order passed by the Hon'ble Supreme Court.
6. It is submitted that even on a bare perusal of the averments in I.A No. 225 of 2025, there is no averment which says that the land belonging to the Applicant herein (Sukhbir Singh) is



Has

subject matter of the Special Leave Petition, or that Sukhbir Singh is a party to the said Special Leave Petition.

7. It is therefore submitted that the Interim Application is malafide and an abuse of process of law, and deserves to be dismissed *in limine*.



DEPONENT



VERIFICATION

I, the deponent above named, do hereby state on solemn affirmation that the contents of the affidavit are true and correct to my knowledge and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Rohtak on 1st day of September, 2025.



DEPONENT

ATTESTED

SATBIR SINGH
ADVOCATE
NOTARY PUBLIC
ROHTAK
01/09/2025



4

PROOF OF SERVICE

OA No. 124/2024 - "Sukhbir Singh Vs. Union of India & Ors." before NGT, Principal Bench, New Delhi

D Abhinav Rao Office <office.abhinavr@gmail.com>

1 September 2025 at 12:17

To: emailtogkb@gmail.com, "chandellawfirm@gmail.com" <chandellawfirm@gmail.com>, "rkhuranalegal@gmail.com" <rkhuranalegal@gmail.com>, "bihusharma@gmail.com" <bihusharma@gmail.com>

Cc: Abhinav Rao <abhin.rao@gmail.com>

Sir/Madam,

Please find attached the **Clarification Affidavit filed by Respondent Nos. 7 to 13 in terms of the Order dated 28.08.2025 passed by this Hon'ble Tribunal** in the subject matter.

Kindly note this email shall be treated as proof of service.

[Quoted text hidden]

 **Clarification Affidavit by R7 to R13.pdf**
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